ध्यान में रखना पड़ता है । फिर भी यह नहीं कहा जा सकता कि ऐसी सभी टिप्पणियां अधिकारी को पदोन्नति के अयोग्य बना देती हैं, बहुत कुछ विरुद्ध टिप्पणी प्रकृति पर निर्भर करता है ।

(ख) जी हां ।

(ग) सरकार ने वर्तमान प्रणाली में परिवर्तन करने का कोई प्रस्ताव नहीं सोचा है ।

(घ) प्रश्न ही नहीं उठता ।

Endrin Project

2202. Shri Manabendra Shah: Will the Minister of **Petroleum and Chemicals** be pleased to state:

(a) whether Endrin Project of Shell International is being approved by Government; and

(b) if so, the quantum of foreign exchange involved?

The Minister of State in the Ministry of Petroleum and Chemicals (Shri Alagesan): (a) and (b). The application of M/s Shell International Chemical Corporation Ltd., London and Velsicol International Corporation, CA, Nassau, Bahamas for the manufacture of Endrin in India is still under consideration of the Government of India.

अध्यापकों की शिकायतें

2203. श्री जगदेव सिंह सिद्धान्ती : क्या **शिक्षा** मंत्री 22 दिसम्बर, 1959 के तारांकित प्रश्न संख्या 1126 के उत्तर में उल्लिखित भाग संख्या 2 तथा 3 के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) क्या अधिकांश अध्यापकों को बार बार निवेदन करने पर भी सरकारी हायर/हाई स्कूलों में अब तक बहाल नहीं किया गया है; और

(ख) यदि हां, तो उसके क्या कारण हैं ?

शिक्षा मंत्रालय में उपमंत्री (श्रीमती सौन्दरम् रामचन्द्रन): (क) जैसा कि तारांकित प्रश्न संख्या 1126 के उत्तर में 22-12-59 को पहले बताया जा चुका है, समस्त प्रशिक्षित ग्रेजुएट अध्यापक जिनका कारपोरेशन में स्थानान्तरण किया गया था और जो अपने स्थानान्तरण के समय अन्य प्रकार से उच्च/उच्चतर माध्यमिक स्कूलों में आने का विकल्प दिया गया था वे सभी अध्यापक जिन्होंने सरकारी स्कूलों में काम करने की इच्छा प्रकट की थी, प्रशिक्षित ग्रेजुएट अध्यापकों के रिक्त पदों पर वापस बुलाये जा चुके हैं । जिन अध्यापकों ने कारपोरेशन में रहने की इच्छा की है उनका विकल्प अंतिम तथा अटल है ।

(ख) प्रश्न नहीं उठता ।

Rehabilitation of Goans

2204. Shri Shinkre: Will the Minister of **Home Affairs** be pleased to state whether it is a fact that Government have taken a decision to the effect that no suitable jobs are to be provided to Goans returning home after giving up their jobs in the Portuguese African Colonies?

The Minister of State in the Ministry of Home Affairs (Shri Hathi): No such decision has been taken by the Government.

Code for Junior Officers for attending Diplomatic Receptions

2205. Shri J. B. S. Bist: Will the Minister of **Home Affairs** be pleased state:

(a) whether Government have issued any directive requiring the junior officers to seek prior permission before attending diplomatic receptions; and

(b) if so, the category of officers to whom these restrictions apply?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) and (b). Government have felt it necessary to regulate the

unrestricted acceptance of invitation from Foreign Missions by Government officials upto certain levels.

West German Assistance for Scientific Research

2206. Shri J. B. S. Bist: Will the Minister of **Education** be pleased to state:

(a) whether Government have come to any recent agreement with West Germany in regard to the latter giving special assistance for promotion of scientific research; and

(b) if so, the details of the agreements and the benefits that would accrue to Indian Scientists therefrom?

The Deputy Minister in the Ministry of Education (Shrimati Soundaram Ramachandran): (a) Not yet, Sir.

(b) Does not arise.

दिल्ली में पाकिस्तानियों की गिरफ्तारी

2207. श्री हुकम चन्द कछवाय : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि 23 अगस्त, 1965 को दिल्ली में तीन पाकिस्तानी पकड़े गये थे ;

(ख) यदि हां, तो ये पाकिस्तानी कब से दिल्ली में रह रहे थे ;

(ग) जिन व्यक्तियों के पास वे ठहरे हुए थे क्या सरकार ने उनके विरुद्ध कोई कार्यवाही की है ; और

(घ) यदि नहीं, तो इसके क्या कारण हैं ?

गृह-कार्य मंत्रालय में राज्य-मंत्री (श्री हाथी): (क) 23 अगस्त, 1965 को दिल्ली में केवल एक पाकिस्तानी पकड़ा गया था ।

(ख) से (घ). इन मामलों की जांच की जा रही है ।

Charge-sheeting of Grain Dealers in Delhi

2208. Shri D. C. Sharma: Will the Minister of **Home Affairs** be pleased to state:

(a) whether it is a fact that the shops of some grain dealers in Delhi were raided by the Inspectors of the Civil Supplies Department in March, 1965 and some irregularities were found in their records and some shopkeepers were charge-sheeted in this connection;

(b) whether it is also a fact that the cases against those shopkeepers who were charge-sheeted have been withdrawn; and

(c) if so, the reasons therefor?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) No. Sir.

(b) and (c). Do not arise.

Arrest of Grain Dealers in Delhi

2209. Shri D. C. Sharma: Will the Minister of **Home Affairs** be pleased to state:

(a) whether it is a fact that some grain dealers were arrested in Delhi under the Essential Commodities Act in September/October, 1964;

(b) if so, the number of firms prosecuted with the number of persons arrested and the names of their firms;

(c) the nature of charges against them; and

(d) the action taken against them?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) Yes, Sir.

(b) 28 firms were prosecuted and 52 persons were arrested. The names of the 28 firms are given in the statement laid on the Table of the House. [*Placed in Library. See* No. LT-4862/65].

(c) The 28 firms were prosecuted under Section 7 of the Essential Com-